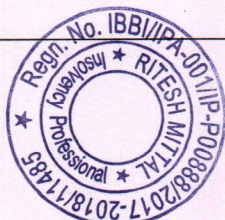


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
VRC SHORELINE ENTERPRISES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VRC Shoreline Enterprises Private Limited
2.	Date of incorporation of corporate debtor	25/03/2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15209TG2011PTC073520
5.	Address of the registered office and principal office (if any) of corporate debtor	8-2-268/1/A/8, Aurora Colony Venture 2, Road No.3, Banjara Hills, Hyderabad Telangana-500034
6.	Insolvency commencement date in respect of corporate debtor	Date of order 08.12.2020. Order Received on 11.12.2020
7.	Estimated date of closure of insolvency resolution process	06.06.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Mittal IBBI/IPA-001/IP-P00888/ 2017-2018/11485
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Sanjay Kumar Kothari & Co., 205, Doshi Chambers, Basheerbagh, Hyderabad, Telangana,500029 mrriteshmittal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sanjay Kumar Kothari & Co., 205, Doshi Chambers, Basheerbagh, Hyderabad, Telangana,500029 vrcshorelinecirp@gmail.com
11.	Last date for submission of claims	25.12.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: www.ibbi.gov.in/home/downloads Physical Address: same address as mentioned against entry No. 10 b) Not Applicable



Ritesh

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VRC Shoreline Enterprises Private Limited** on 08.12.2020.

The creditors of **VRC Shoreline Enterprises Private Limited**, are hereby called upon to submit their claims with proof on or before 25.12.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable as per the information available to IRP)

Submission of false or misleading proofs of claim shall attract penalties.



Ritesh Mittal

Name and Signature of Interim Resolution Professional

Date and Place: 12/12/2020, Hyderabad